

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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...
C.C.P. No. 254 of 1995
in
O.A. No. 1310 of 1991

Dated at New Delhi, this 12th day of February, 1996

HON'BLE MR JUSTICE P.K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Vijay Singh
S/o Shri Jage Ram
Vill. & P.O. Punjab Khor
DELHI.

... Applicant

By Advocate: Shri Duli Chand Malik

versus

Shri Nikhil Kumar
Commissioner of Police
Delhi Police
Police Headquarters
I. P. Estate
NEW DELHI - 110002.

... Respondent

By Advocate: Shri Anoor Bagai

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

We have heard both the sides in this C.P. We think there is nothing else to be done further to the order made in the O.A. 1310/91 out of which this C.P. has arisen.

In terms of a corrigendum dated 11.2.96, the applicant becomes eligible for being treated as on duty for an intervening period which was earlier treated as period on leave. The order now issued satisfies the applicant fully and it is also mentioned that financial benefits due to the

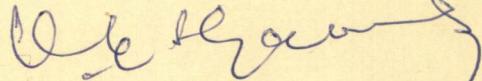
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applicant, a part of it has since been paid and the rest of it will be paid and total satisfaction rendered if given some more time.

We, therefore, dispose off this application
with a direction to the respondents to compute and
pay all the financial benefits due to the applicant
within a period of three weeks from the date of
receipt of a copy of this order. No costs.


(K. Muthukumar)
Member(A)


(P. K. Shyamsundar)
Acting Chairman

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